

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 5TH NOVEMBER, 2014 AT 10.00 A.M.

I. OATH OR AFFIRMATION BY MEMBER.

Member who has not already done so to make and subscribe the Oath or Affirmation of allegiance to the Constitution.

II. MOTION UNDER RULE 15

A MINISTER

to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER

to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Haryana Value Added Tax (Amendment) Ordinance, 2014 (Haryana Ordinance No. 7 of 2014).
2. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.S.O.35/H.A.6/2003/S.60/2014, dated the 26th February, 2014 regarding amendment in the Haryana Value Added Tax (Amendment) Rules, 2014, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
3. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.S.O.83/H.A.6/2003/S.60/2014, dated the 24th July, 2014 regarding amendment in the Haryana Value Added Tax (Second Amendment) Rules, 2014, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
4. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.S.O.89/H.A.6/2003/S.60/2014, dated the 12th August, 2014 regarding amendment in the Haryana Value Added Tax (Third Amendment) Rules, 2014, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.

V. RESOLUTION REGARDING RATIFICATION OF THE CONSTITUTION (ONE HUNDRED AND TWENTY-FIRST AMENDMENT) BILL, 2014.

A MINISTER to move

“That this House ratifies the amendments to the Constitution of India falling within the purview of clause (c) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-First Amendment) Bill, 2014, as passed by both the House of Parliament”.

